

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 234 of 2015 &  
IA No. 386 of 2015**

**Dated: 29<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matte of:-**

**M/s Punjab Biomass Pvt. Ltd.**

**....Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Singh  
Mr. Tabrez Mulwat  
Ms. Shikha Ohri

Counsel for the Respondent (s) : Mr. Sakesh Kumar for R.1  
  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R.2  
  
Mr. Aditya Grover for R.3

**ORDER**

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 22.03.2016 after serving copy on the other side.

List the matter on **05.04.2016.** In the meantime, pleadings be completed.

**(I. J. Kapoor)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**